

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution
Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S SINTRA LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Sintra Limited
2. Date of Incorporation of Corporate Debtor	12.09.1972
3. Authority under Corporate Debtor is incorporated	Registrar of Companies-Patna
4. Corporate Identity Number of Corporate Debtor	U51909BR1972PLC000963
5. Address of the registered office of Corporate Debtor	Maurya Centre 1, Fraser Road, Patna-800001, Bihar
6. Insolvency Commencement date in respect of Corporate debtor	25.02.2022
7. Estimated date of closure of insolvency resolution process	24.08.2022
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Anang Kumar Shandilya Registration No: IBBI/IPA-002/IP-N00882/2019-20/12826
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: T9, 1904, Exotica Dreamville, Sector 16C, Greater Noida West, Gautam Buddha Nagar - 201318, Uttar Pradesh Email: csanang@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: Ground Floor, Ramayan Apartment, Fraser Road, Dak Bunglow, Patna - 800 001, Bihar Email: cirp.sintra@gmail.com
11. Last date for submission of claims	11.03.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata has ordered the commencement of a corporate insolvency resolution process of the **M/s Sintra Limited** on **25.02.2022**.

The creditors of **M/s Sintra Limited** are hereby called upon to submit their claims with proof on or before **11.03.2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA: Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties



Anang Kumar Shandilya
Anang Kumar Shandilya
Interim Resolution Professional

Place: Patna
Date: 26/02/2022

Registration No: IBBI/IPA-002/IP-N00882/2019-20/12826